

net result of the award is that the DVC has to pay to the contractor more than Rs. 46 lakhs. On this, legal opinion was taken, and the DVC has now taken it to the Calcutta High Court whose decision is being awaited.

**Shri Tyagi:** The claim of the DVC was that a sum of Rs. 119 lakhs has been paid in excess to the contractor, and now, after the award, not only this is not being realised but the DVC has to pay to the same contractor Rs. 45 lakhs or so more. This is the condition now. Is that the position today?

**Shri Alagesan:** Yes.

**Mr. Speaker:** That is what the award says. All the claims and counter-claims were referred to the arbitrator who has come to the decision and given his award that the Corporation shall have to pay Rs. 45 lakhs or Rs. 46 lakhs. That is now before the high court.

**Shri Tyagi:** I want to ascertain whether the Committee had pointed out that the value of inadmissible claims allowed to one of their contractors was Rs. 119 lakhs. Is that a fact or not?

**Shri Alagesan:** That was the finding of the Rau Committee.

**Shri Vidya Charan Shukla:** Have the Government made any enquiries as to which officer of the Corporation was responsible for this default because of which this huge loss occurred to the Corporation and, if so, has any action been taken against him?

**Shri Alagesan:** I am not able to say which officer was held responsible. Several committees and several individuals went into this question and assessed the loss differently. It was also the Rau Committee's assessment, namely, Rs. 119 lakhs was the amount that was overpaid. It is on this that the matter is proceeding.

**Shri Bhagwat Jha Azad:** We would like to know how and under what conditions this default was made and whether any action was taken against the men concerned. We also want to know whether the Government has fixed the responsibility for this loss of Rs. 119 lakhs plus Rs. 46 lakhs.

**Shri Alagesan:** The DVC was for some time not agreeing to the proposition that overpayment was made. Then, it was gone into by the Public Accounts Committee also. It was then decided or recommended by the PAC that this matter should be taken to the arbitrator, and this is the result.

**Shrimati Renu Chakravartty:** May I know the name of the contractor and the name of the arbitrator?

**Shri Alagesan:** The name of the contractor is Messrs Hind Patel Company. The name of the arbitrator is Dr. S. N. Bannerjee, a retired Judge of the Calcutta High Court.

**Shri Warrior:** May I know whether in this matter there was a conflict of opinion between the Advocate-General in Calcutta and the Law Department here in the Central Government?

**Mr. Speaker:** We need not go into that.

**Shri Hari Vishnu Kamath:** Has the Government's attention been drawn to a statement made by a spokesman of the Bihar Government, which has appeared in the Press, to the effect that the Damodar Valley Corporation be wound up, alleging that the West Bengal Government is gradually withdrawing from the DVC?

**Mr. Speaker:** That is a different thing altogether.

#### **Diversion of Western Jamuna Canal**

\*1507. **Shri Lahri Singh:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the waters of Western Jamuna Canal originally earmarked for Haryana region

in Punjab have been diverted for the use of Delhi Municipal Corporation area;

(b) if so, the details thereof;

(c) the amount paid by the Delhi Administration to the Punjab Government for the supply of waters from Western Jamuna Canal for the year 1960-61;

(d) whether it is also a fact that this diversion has resulted in great distress to the population of the rural region of Haryana and specially to the agriculturists; and

(e) if so, what remedial action is proposed to be taken by Government?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) to (e). Information is being collected and will be laid on the Table of the House.

**Mr. Speaker:** Next question. Shri Maheswar Naik.

**Shri Lahri Singh:** May I know how long it will take to collect the information?

**Mr. Speaker:** He has taken too long to stand up. I have called the next question.

#### Thermal Power Plant in Delhi

\*1508. **Shri Maheswar Naik:** Will the Minister of Irrigation and Power be pleased to state:

(a) what progress has been made towards establishment of a Thermal Power Plant in Delhi;

(b) what part of the total cost of the project represents the foreign exchange component;

(c) whether the formalities for securing the foreign exchange component have been gone through; and

(d) if so, with which company?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) to (d). A statement giving the required information is

laid on the Table of the House [See Appendix IV, annexure No. 42].

**Shri Maheswar Naik:** From the statement it appears that though three plants are likely to be set up, none of them is likely to be commissioned before the end of 1963. May I know how the present shortage of power in the city is going to be met, now that it is reported that Punjab has failed to supply the stipulated amount of power?

**Shri Alagesan:** This was answered on several previous occasions. I have also given a very detailed statement as to when these various plants will be installed and commissioned.

**Shri Maheswar Naik:** My question was...

**Mr. Speaker:** If his question is briefer, perhaps it may be easier for us to follow.

**Shri Maheswar Naik:** At least from today's papers it appears that Punjab has failed to supply the stipulated quantity of power. May I know whether and how the shortage of power is going to be met?

**Shri Alagesan:** I have answered on a previous occasion that regarding the power which we propose to get from Bhakra-Nangal system, we would be able to secure that within two or three months.

**Dr. K. L. Rao:** May I know whether the designs for these plants have been entrusted to a foreign firm at heavy cost and if so, what steps the Government are taking to see that in future they have their own organisation for this purpose, so that the heavy costs are avoided?

**Shri Alagesan:** The hon. Member is aware that a unit has been established in the CWPC and it will be strengthened, and in the course of a few years it will be possible for us to do all the designs.

**Shri Sham Lal Saraf:** May I know what progress we have achieved by now in manufacturing machinery